## GOVERNMENT OF INDIA CHEMICALS AND FERTILIZERS LOK SABHA

UNSTARRED QUESTION NO:1420 ANSWERED ON:02.12.2014 OVERCHARGING BY DRUG MANUFACTURING COMPANIES Dubey Shri Satish Chandra

## Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

- (a) whether it is a fact that medicines manufactured from all basic medicines/ formulations prescribed under the Drug (Price Control) Order, 2013 come under the purview of price control;
- (b) if so, whether it is a fact that some companies are overcharging of a large number of drug/formulation that come under the purview of price control;
- (c) if so, the time since when such drug manufacturing companies have been overcharging the price of drugs and the action taken against them so far companywise;
- (d) whether the Government/National Drugs Pricing Authority (NDPA) has ordered for recovery from these drug manufacturing companies; and
- (e) if so, the details thereof and the present status of process of recovery from the guilty companies and the manner in which consumers would be compensated for the loss suffered by them?

## **Answer**

## MINISTER OF STATE IN THE MINISTRY OF CHEMICALS & FERTILIZERS (SHRI HANS RAJ GANGARAM AHIR)

- (a): All medicines contained in National List of Essential Medicines and included in the First Schedule of the Drug (Price Control) Order (DPCO), 2013 come under the purview of price control.
- (b) to (e) All manufacturers of a scheduled drug/ formulation have to with the price fixed by the Government/ NPPA from the date of its notification. If any company is found selling a scheduled drug/ formulation at a price higher than the notified price, notice for recovery of the overcharged amount is issued to them. So far, demand notices for recovery of overcharged amount have been issued to 11 (eleven) companies under DPCO, 2013 as per the following details:

List of Demand Notices issued to the Companies and Amounts recovered from the Companies under DPCO, 2013

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S. Name of the Name of the Demand Recovery
No Companies Formulations Rs. in Crore
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1 M/s RemidexPharma Crocin advance 53.99 53.99
Pvt Ltd & M/s Tablet
GSK Asia Pvt Ltd
2 M/s Abbott Healthcare Mercazole 0.04
   Tablet
3 M/s Wockhardt Ltd Aziwok 500mg 2.19
   Tablet
4 M/s Abbott Healthcare Phenergan 1.21
   100ML Syrup
5 M/s Wockhardt Ltd Tryptomer 3.55
   25mg Tablet
6 M/s Abbott Gardenal 0.79
Healthcare Pvt Ltd 60 Tablets
7 M/s Scott Edii Aziphar 0.05
Pharmacia suspension
8 M/s IPCA Labs Perinorm 0.52
   syrup 30 ml
9 M/s Baxter India Dextrose 5% 0.02 0.02
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Pvt Ltd Injection

10 M/s FDC Ltd Zathrin 500 0.23
Tablet

11 M/s Novartis Pharma Voveran 28.18

Total 90.77 54.01

Suomotu payments received 0.57

from various companies

Total amount recovered 54.58

under DPCO, 2013

As on 28.11.2014, an amount of Rs.54.58 crore has been recovered. The overcharged amount recovered from the companies is deposited in the Consolidated Fund of India.